

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO. 1459
ANSWERED ON 12.02.2026

CONSERVATION OF MONUMENTS

1459. SHRI ASHOKRAO SHANKARRAO CHAVAN:
SHRI MITHLESH KUMAR:
DR. DINESH SHARMA:
SHRI BRIJ LAL:
DR. MEDHA VISHRAM KULKARNI:
SMT. KIRAN CHOUDHRY:
SHRI MAYANKKUMAR NAYAK:
DR. ANIL SUKHDEORAO BONDE:
SMT. REKHA SHARMA:
SHRI MADAN RATHORE:
SMT. RAMILABEN BECHARBHAI BARA:
SHRI JAGGESH:
DR. BHAGWAT KARAD:
SHRI CHUNNILAL GARASIYA:
SHRI BABURAM NISHAD:

Will the Minister of CULTURE be pleased to state:

- (a) the details of monuments where conservation, restoration or redevelopment works were carried out during the last one year;
- (b) whether any project of the Archaeological Survey of India (ASI) has experienced delays due to contractor performance, environmental conditions or technical reasons;
- (c) if so, the details thereof;
- (d) the quality audits or third-party inspections conducted during this period;
- (e) the manner in which enforcement of heritage conservation standards are being ensured across various sites; and
- (f) the punitive or corrective actions taken in cases of non-compliance?

ANSWER

THE MINISTER OF CULTURE AND TOURISM
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) There are 3686 centrally protected monuments/sites under the care and maintenance of Archaeological Survey of India (ASI) in the country. Conservation and preservation work of these monuments/sites is a continuous process and is taken up as per the need and availability of resources subject to the National Policy for Conservation. All these monuments/sites are regularly inspected by the ASI official/officers from time to time to assess the present condition and accordingly conservation, renovation and maintenance works are carried out. All the monuments/sites are in a good state of preservation.
- (b) ASI undertakes conservation and maintenance of centrally protected Monuments/Sites through & Annual Repair/Special Repair Works which are executed under the General Conditions of
- (c) Contracts issued by CPWD. Any delay due to inevitable circumstances are governed by the Clauses of General Conditions of Contract. In some cases, delay in the works are acknowledged and extensions are granted as per the prevailing guidelines.
- (d) Quality audits or third party inspections has been done by CAG (Performance audit) as well as Internal Audit in respect of ASI for the conservation works. Internal audit of conservation, restoration, or redevelopment works is done in accordance with the National Conservation policy and Conservation Manual of ASI.
- (e) ASI follows the principles and methods during the execution of structural conservation works mentioned in Archaeological Works Code and National Policy for Conservation at Centrally Protected Monuments.
- (f) There is no such case of non compliance.
